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SHRI B. R. BHAGAT: The hon, Member in

## श्री समापति : इसलिये मौका दे रहा हं कि शायद उनके पास कुछ फैक्ट्स हों तो मामला सिम्पलीफाई हो जावेगा ।

his original notice raised the question about information about Directors, whether ihe Directors were involved or Dot. Now he has raised many other things during the course of his submission. I submit if there is anything arising out of the things which he has raised I can reply to them and I can make a submission to you later because I was not informed about

MR. CHAIRMAN: No, no; I was not a-sleing you. It was good that you pointed out something which was relevant,

SHRI B. R. BHAGAT: About this particular matter I again state that these two things are entirely separate. The original question relates to the complaint made by the former Director in the court against the company and its six Directors. There is no question of my misleading the House because the question itself says the company and its six Directors. In the main reply I have not said that the Directors are not involved and in the supplementary I have said that the question was taken up in departmental adjudication. And my reply—this is very important—is to a specific question by Mr. Niren Ghosh as to why no action was taken by the Government against the Directors. And what I taid was that the company was fined Rs. 15,000 and as the Directors were not involved no fine was imposed on them. And this is my view of things; there is no question of misleading the House or anybody. There can be a bona fide error which I may commit but in this case according to me no bona fide error is there also. Therefore there is no question of misleading the House.

MR. CHAIRMAN: As I said I will look into the speech of Mr. Gupta ond also the record

श्री राजनारायण : सभापति जी ' '

ENQUIRY RE CALLING ATTENTION NOTICE

श्री सभापति : नहीं, इसमें अब और कुछ नहीं ।

भी राजगारामण : (उत्तर प्रदेश) : जी नहीं, इसमें नहीं। हमारा तो शांकिंग अटेन्सन है। इसके लिये हमने चागला साहब से रिक्वेस्ट किया ।

Mr. CHAIRMAN: You have to be

भी राजनारायण: बहुत बीफ हंगा। हमने चागला साहब से इस सम्बन्ध में बात कर ली है। श्रीमन्, 27-8-66 को "संदन गाजिन" में छपी रपट के मुताबिक भारत की उच्च न्यायालय के एडवोकेट और ला के प्रोफेसर श्री खुरशीद अभी गांधी को 60 पींड का जुर्माना हुआ, रीजेन्ट स्ट्रीट के एक स्टीर से सामान चुराने के जुर्म में । श्रीमती फीरोज अभी गांधी, चेयरमैन चाइल्ड वेलफयर सोसायटी आफ इंडिया को भी 10 पींड का जुर्माना हुआ, स्कार्फ और अंगुठी चुराने के जुमें में । ये दम्पत्ति एम्सटर्डम कान्फ्ररेन्स में भाग लेने जा रहे थे। उनके इस काम से राष्ट्र का मस्तक कलंकित हुआ है, सरकार भी कलंकित है, और भारतवर्ष के जो लोग लंदन में रहते हैं उन लोगों के चेहरे पर भी इस समय इस घटना से शर्म की कालिख प्ती हुई है।

श्रीमन्, हमारे पास पहली सितम्बर को लिखा हुआ लन्दन से आया हमारे दोस्त का पत है। उसने अखबार की यह कटिंग भी भेज दी और उस ने यह लिखा है कि मैं आप से यह रिक्वेस्ट करूंगा कि आप पालियामेंट के जो आनरेबल मेम्बर्स है उनके जरिये किसी न किसी तरीके से इस घटना की जांच करवाएं ताकि मुल्क से जो लोग बाहर भेजें जाते हैं. कान्फरेन्सेज में शामिल होने के लिये. उनके बारे में जरा सरकार देखरेख कर लिया करे कि कैसे लोग जा रहे हैं और उनके जाने से मुस्क की इज्जत बढ़ेगी या मुल्क की इज्जत घटेगी। हमारा इतना निवेदन है। इसमें हमको कोई ज्यादा समय लेने की जरूरत नहीं है। हम भी जब इस न्यूज को पढ़ते हैं तो हम भी अपने को लज्जित महसूस कर रहे हैं। इसमें यूं और बहुत बातें हैं, उनके पीछे हमें जाने की जरूरत

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नहीं है। अगर यह खबर गलत छपी है अखबार में तो सरकार को चाहिये कि इस अखबार वाले से पुछे कि हमारे दो प्रतिनिधि जो कान्फरन्स में भाग लेने जा रहेहैं और जो वहां were staying at Grosvenor Hotel, Mayfair and are shortly due to attend a conference in Amsterdam. उनके बारे में यह खबर कैसे छपी । तो अब यह मामल। साफ है। इसमें ज्यादा हमको कहने की जरूरत नहीं है और जो सदन के सम्मानित सदस्य बार-बार कहा करते हैं कि हम लोग अपने चेहरे को दुनिया की निगाह में धूमिल कर रहे हैं, मैं आपके जरिये अदव के साथ अर्ज करूंगा, जराखुद देखें कि यह अपोजिशन के चेहरे को धूमिल कर रहा है या सरकार कर रही है?

SHRIMATI SHYAM KUMARI KHAN (Uttar Pradesh): Sir, may I say a word on this? Mrs. Khurshed Abhi Gandhi was proceeding to Amsterdam as an observer to a conference in The Hague on the invitation of the International Union for Child Welfare. As soon as the Indian Council for Child Welfare office-bearers, read this news in the Sunday Statesman-it was a very short newsbecause this lady was a member of the Indian Council for Child Welfare, we took immediate steps. We informed our patron, Mrs. Indira Gandhi, about this, sending her a cutting of the paper. We wrote to our representative al The Hague, and the International Union, we wrote to our London Organisation tc which we are affiliated, and we told them that we were absolutely shocked at this news We do not know if it is correct. We made it clear that she no longer represents th< Indian Council for Child Welfare

श्री राजनारायण : क्या कोई खबर आई है वहां से ?

भीमती श्याम कुमारी खान: कुछ नहीं आई।

थी राजनारायण: देखियेगा, यह सरकार की तरफ से नहीं है।

श्री सभापति : सरकार की तरफ से नहीं

कहा गया, काउन्सिल की तरफ से कहा गया था ।

श्रीमती श्याम कुमारी खान : ठीक है, हमने साफ कह दिया है कि यह कौसिल की representative नहीं है।

SHRI B. K. P. SINHA (Bihar): In my npinion this is neither a matter which is urgent nor of public importance. It is very clear she did not go on behalf of the Government.

श्री राजनारायण : ये कह नया रहे हैं ?

SHRI B. K. P. SINHA: Let me hav\* my say.

It is a matter which concerns an individual. Another aspect is a magistrate's court has convicted them. That judgment may not be the final judgment. That is an appealable judgment. We do not know whether they would file an appeal or not and we do not know what would be the outcome of the appeal. In my opinion, therefore, it is rather prematura to raise issues about individuals in this House.

MR. CHAIRMAN: Mr. Rajnarain has not raised the issue really about individuals. He wants the Government and the organisation, when they send representatives, to be more careful in choosing their representatives. That is his point, which, I think, is a valid point.

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): May I say this? My Ministry is not responsible for the misdeeds of every Indian who is in the United Kingdom. must be thousands. When Mr. Rajnarain telephoned me this morning and when he came to me with this piece of information I told him that the Government had nothing to do with this person. Then, why has he raised this question ? He has kept me here from 11 a.m. to 3 p.m. saying that he was going to raise a very important point. Is the Ministry of Education responsible for every person who is in the United Kingdom and whom we have not sent to any conference? I do not know anything about her. I told him that I know nothing about th's person. Still he insists on -t raising this questioa against the Minister of Education.

MR. CHAIRMAN: This is not against the Minister of Education.

श्री राजनारायण: श्रीमन्, मैं यह कहना चाहता हूं कि माननीय चागला साहब ने केवल यह कहा था कि यह बात मेरे डिपार्टमेंट से सम्बन्धि नहीं है, इसका सम्बन्ध अशोक मेहता के डिपार्टमेंट से हो सकता है, सोशल बैलफेयर से । तो मैंने चागला साहब से कहा कि आप नेता सदन के हैं। राज्य सभा के । तो मैं आपको सूचित कर देता हूं "नाऊ इट इन यूअर इ्यूटी टु इंफार्म अशोक मेहता"। तो मैं यह कहना चाहूंगा कि मुझे जीवन में किसी ने झूठा नहीं कहा है, मैं किसी को गुम-राह नहीं कर सकता हूं, मैं रंज कर सकता हूं। श्रीमन्, ऐसी बात श्री चागला साहब को नहीं कहनी चाहिये थी

श्रीसभापति : उन्होंने तो बही वहा कि मेरे डिपार्टमेंट से इसका ताल्लुक नहीं है और अब श्रीखान ने बयान कर दिया है और सब चीज साफ हो गई है।

• श्री राजनारायण : अब तो बहुत चीजें मालूम हो जायेगी । अब तो सरकार ने कह दिया है कि उसका कोई सम्बन्ध नहीं है । जैसा कि सम्मानित सदस्य ने कहा कि सरकार का इसमें डायरेक्टली और इनडायरेक्टली कोई सम्बन्ध नहीं है । अब हम इसद्य बारे में आगे मुब करेंगे ।

श्रो समापति : आगे जो होगा, वह होगा ।

## THE REPRESENTATION OF THE PEO-PLE (AMENDMENT) BILE, 1966—conW.

SHRI N1KEN GHOSH (West Bengal): As I was saying, the question of conveyance during elections is very important. I know of cases where hundreds of jeeps of Mahendra and Mahendra, a monopoly concern, and hundreds of lorries jnd trucks were placed at the disposal of the ^Congress Party, in assembly, on the election day.

[THE DEPUTY CHAIRMAN in the Chwir.]

It absolutely vitiated the election. So, I would like that in any constituency, whatever be the normal conveyance, public conveyance, besides that, no other conveyance should be imported into that constituency, except that the candidate and his election agent may travel around. For that he should get any conveyance that he requires.

Then, as regards the officers, particularly the presiding officers and the other higher-ups in the election machinery, I would like to say that absolute freedom should be given to the Election Commissioner to choose his own officer for the purpose of conducting and supervising the elections. The State Governments, etc. should not be given any choice of officers from whom the Election Commissioner has to choose. He should build up an independent machinery for the purpose under his own jurisdiction, so that the fairness of the election is maintained. When the State Government suggests a quota of officers and where the particular State Government is directly concerned, the Government would choose such officers who a~e liable to be partial towards ihe particular Party which is at the helm of that Government.

As regards the police arrangements, I can say from personal experience that cases have occurred when particular booths have been completely laken control of by some goonda elements, but even after repeated representations, no police came and saw to it that the voters would cast their votes. So, the presiding officer and the election machinery should be given mobile police teams and the police must be placed at their disposal. There should be a sufficient number of them. 1 have a great apprehension that in the ensuing general elections, and we have heard i', that the Congress is building up a "Pratirode" and it is being talked about that no fair election; will be conducted this time. There may be stabbings and anything by these goondas. So, I want an assurance, when such a Bill is before us. that they would take note of it.

Finally, I would say that when the preliminary voters' lists are compiled by the representatives of *the* political Parties in a constituency, their help should be taien